

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

232. C.P. (IB)/510(MB)2023

IN THE MATTER OF

Asrec (India) Limited

Vs

Satyajit Shivajirao Naik

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 25.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

Adv. Yahya Batatawala (PH)

ORDER

On the request of the Ld. Counsel for the Personal Guarantor, adjourned to

17.05.2024.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)